- (a) whether all the branches of the Public Sector Banks have been computerized;
- (b) if not, the reasons therefor; and
- (c) by when all these branches will be computerized?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) Out of 26 public sector banks (except Punjab and Sind Bank), 100% branches of 25 public sector banks are fully computerized on Core Banking Solution (CBS) platform. Out of 999 branches of Punjab and Sind Bank, 254 branches are fully computerized on CBS platform, 724 branches are partially computerized and 21 branches are computerized but not on CBS platform. Government has been pursuing the Bank to bring its entire branch network on CBS platform.

CIC directive on loan defaulters

2220. SHRI M.P. ACHUTHAN: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Central Information Commission (CIC) has directed RBI to reveal names and details of the top 100 industrialists who have defaulted on loans from Public Sector Banks (PSBs);
 - (b) if so, the details thereof;
 - (c) whether the banks have agreed to reveal the names and details accordingly; and
 - (d) if so, the names and details of such defaulters for the year 2010 and 2011?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) Yes Sir. The Reserve Bank of India (RBI) has informed that in respect of information sought by an appellant regarding details of default in loans taken from public sector banks by industrialists, including top 100 defaulters, with name of the businessman, address, firm name, principal amount, interest amount, date of default and date of availing loan, the Central Information Commission (CIC), in their decision dated November 15, 2011, have, *inter-alia*, directed the Reserve Bank of India (RBI) to display this information on its website, in fulfilment of its obligations under Section 4 (1) (b) (xvii) of the RTI Act. RBI was given time upto December 10, 2011 to comply with the order of the CIC.

RBI has gone in Appeal against the order of CIC in the High Court of Delhi. The Hon'ble Court has granted a stay on the above directions of CIC.

Filling of vacant posts in nationalized banks

2221. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that all nationalized banks including the Reserve Bank of India, IDBI, NABARD, State Bank of India etc. are not filling the vacant posts: